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**THE CONSTITUTION (SCHEDULED TRIBES) ORDER  
(AMENDMENT) ACT, 2003**

No. 47 OF 2003

[19th September, 2003.]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Assam.

BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2003.

Amendment  
of the  
Constitution  
(Scheduled  
Tribes) Order,  
1950.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in Part II.—  
*Assam*,—

(i) for the sub-part heading “I. In the autonomous districts”, the following shall be substituted, namely:—

“I. In the autonomous districts of Karbi Anglong and North Cachar Hills”;

(ii) for the sub-part heading “II. In the State of Assam excluding the autonomous districts”, the following shall be substituted, namely:—

“II. In the State of Assam including the Bodoland Territorial Areas District and excluding the autonomous districts of Karbi Anglong and North Cachar Hills.”.

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